

[Translation]

SHRI NITISH KUMAR: How can he say that you can not be casual? where were you when the Ren. Minister's name was called?

[English]

SHRI RANGARAJAN KUMARAMANGALAM: He would not listen to me.

MR. DEPUTY SPEAKER: At the outset, he said, regret it.

SHRI RANGARAJAN KUMARAMANGALAM: I am saying it with regret and you are stopping. (Interruptions)

SHRI RAMNAIK: (Bombay North): We are at serial no. 8 of the agenda and the statement by the Minister has been completed. Now, there is no provision under the rules that you can go back to the earlier serial nos. So, these papers which are not laid today must be laid tomorrow. How can you go back to the earlier items on the agenda? (Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM: At the outset, when you called me, I said, I wish to apologise myself, individually, because, I, as an individual, should have been present at a particular period of time; I was not able to be present. I was held up somewhere. I came little late. My colleague had requested me to lay the paper on the Table of the House on his behalf. I had taken the responsibility to lay it on the Table of the House.

I may kindly be permitted to lay it on the Table of the House. That is all I want to say. (Interruptions)

MR. DEPUTY SPEAKER: Under special circumstances, the Chair has got a right to go back in the interest of the House.

AN HON. MEMBER: In that case, you have

declared that you have cancelled all the rules.

MR. DEPUTY SPEAKER: It is not so. Under extraordinary circumstances, it should not be taken like that.

(Interruptions)

MR. DEPUTY SPEAKER: He is our hon. past Deputy Speaker, he has got a right to charge.

SHRI RANGARAJAN KUMARAMANGALAM: I may be permitted to lay the paper on the Table of the House at serial no. 4 on behalf of Shrimati Margaret Alva.

MR. DEPUTY SPEAKER: Yes.

13.24 1/2 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the Central Vigilance Commission, New Delhi for 1st Jan., 1991 to 31st December, 1991 and statement for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) ON BEHALF OF SHRIMATI MARGARET ALVA: I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1991 to the 31st December, 1991.
- (ii) A copy of the Memorandums (Hindi and English versions) explaining the reasons for non-acceptance of

Commission's advice in certain cases mentioned in the Report.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the library. See No. LT 4006]

MR. DEPUTY SPEAKER : We shall now take up matters under Rule 377.

SHRI INDERJIT (Darjeeling) : What are you doing about the statement on Jharkhand?

MR. DEPUTY SPEAKER : Shri Kumaramangalam, they want the Government to make a statement. Would you like to make a statement? today or any day convenient to you?

SHRI INDERJIT : As the extended period is ending today, we must know what is the position. The Jharkhand leaders suspended their agitation, as a result of a request subsequently they extended the period of suspension for another four days. That four days period ends today unless we know what has happened and what is happening, they may revive their agitation for economic blockade. That is why it is important that some statement is made today because the House is not meeting tomorrow.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Mr. Deputy Speaker Sir I appreciate the feeling...

[Translation]

SHRI NITISH KUMAR (Barh) : I would like to say something in regard to economic blockades.

[English]

SHRI RANGARAJAN KUMARAMANGALAM : Can I make a point of order?

SHRI NITISH KUMAR : Will you kindly yield that..

[Translation]

First of all we are all interested in knowing the result of negotiations among Bihar Government, Central Government and Jharkhand agitators but our objection is that the statement should not be issued under any threat of economic blockade. We are all interested in knowing the come negotiations held on 28th. The Government not make statement under any pressure Government should issue a statement indicating the progress made so far in this regard

[English]

SHRI RANGARAJAN KUMARAMANGALAM : Mr. Deputy speaker, Sir, either this matter must stop or from the side of the Parliamentary Affairs we will not guarantee or assure or respond at all because if we are standing up to respond on behalf of Parliamentary Affairs they should listen to it. But I appreciate Shri Nitish kumar when he said, "would you kindly yield?" I yielded it. But if everybody is going to speak while we are standing to respond then it is better that we do not respond. You can all speak and voice your views....

SHRI NITISH KUMAR : No, you please respond.

SHRI RANGARAJAN KUMARAMANGALAM : Sir, if I may submit, it is under no threat. I think, what has happened is the hon. Member shri Inder Jit just brought to the notice of the House that on a request from the Government, the four days suspension or movement proposed by some Organisation is getting over today so it may be advisable for a statement to come. That is his point of view. I also do under-

[Sh. Rangarajan Kumaramangalam]

stand Shri Nitish Kumar's point of view that it should not look as if a statement is being made or a response is being given by the Government under any intimidatory situation. Neither it is going to happen. The information that is given to the House, I shall definitely take it to the hon. Minister of State for Internal Security, Shri Rajesh Pilot and I will get back to the House as soon as I have the intimation as to what is the position.

MR. DEPUTY SPEAKER: Now we shall take up matters under Rule 377.

13.29 hrs.

MATTERS UNDER RULE 377

(i) **Need for early construction of hospital at Mukkudal, Papakudi Union, Nellai, Kottabomman District, Tamil Nadu.**

SHRI R. DHANUSKODI ATHITHAN (Tiruchendur): Sir, funds have been sanctioned by the Central Government for the construction of a hospital at Mukkudal, Papkudi Union, Nallai Kottabomman District, Tamil Nadu. the proposed full-fledged hospital after construction, will go a long way in providing medical facilities and treatment to several lakhs of bidi workers concentrated in an area of about 50 kms. around Papakudi Union in the above district. The State Government has already placed necessary land at the disposal of the Central Government for the construction of the proposed hospital. The said land had already been acquired but the construction work has not yet been started. The matter has been pending with the Labour ministry for more than five years now.

I urge upon the Central Government to take urgent action to start construction of the hospital and provide modern sophisticated equipments and other facilities in the hospital so that medical services and treatment could be rendered to the

weaker sections and the poor bidi workers as early as possible.

(ii) **Need to protect land in Jalandhar district from degradation.**

SHRIMATI SANTOSH CHOWDHARY (Phillaur): I draw the attention of the Central Government towards the serious threat to agricultural land in villages Baswa, Mehandpur and Jadpur in Teh. Nawashera of district Jalandhar. There is a venom like substance in the soil which is posing a serious threat to crops. It acts like a death trap/the cattle and also poses similar threats to human beings. If the cattle consume fodder from that land, they fall ill, the colour of their nails changes and their hair splits. Same is the case with human beings. Sir, villagers of my constituency are very much perturbed due to it.

I, therefore, request the Central Government to protect 250 acres of land from the danger of degradation. If timely ameliorative steps are not taken, this problem is likely to snowball and play havoc in the adjoining villages also.

(iii) **Need for integrated tourism development plan with special emphasis is on Idukki, Kerala.**

SHRI PALAK M. MATHEW (Idukki): As a result of the great dwindling of tourist visits in the North due to the terrorist problems, it is necessary that the tourist traffic be diverted to the South beyond Goa. But this is not being done.

Kerala is described by Gurudev Tagore as the 'Paradise of India'. Idukki in Kerala is the heart of the State. It is indescribably awe-inspiring and wonderful, with its scenic beauty and exquisite charm. It has immense potential for tourism. Its exhilarating hills and valleys, unparalleled flora and fauna, charming reservoirs, mindstring bird sanctuaries like Thattokkad and world famous wild life sanctuaries like Thekkady, beautiful Elaveezhspoomachira and Urumpikkara, Pilgrim and cultural tourist places like Sabarimala and Hangaladevi, tens of rocky